

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1220/2022

(Arising out of impugned final judgment and order dated 13-07-2018 in CRLA No. 2896/1983 passed by the High Court Of Judicature At Allahabad)

RAKESH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 11962/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-10-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Harinder Mohan Singh, AOR (SCLSC)
Ms. Shabana, Adv.

For Respondent(s) Ms. Garima Prashad, Sr. Adv./AAG
Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Prayer for bail is rejected.

Leave granted.

Hearing expedited.

List the matter in the third week of January,
2024.

In the meantime, record from the Courts below be
summoned.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

